

Name of Bank : _____

Declaration and Undertaking by Director* (with enclosures as appropriate as on _____)		
I.	Personal details of director	
<input type="checkbox"/>	a. Full name	
<input type="checkbox"/>	b. Date of Birth	
<input type="checkbox"/>	c. Educational Qualifications	
<input type="checkbox"/>	d. Relevant Background and Experience	
<input type="checkbox"/>	e. Permanent Address	
<input type="checkbox"/>	f. Present Address	
<input type="checkbox"/>	g. E-mail Address / Telephone Number	
<input type="checkbox"/>	h. Permanent Account Number under the Income Tax Act and name and address of Income Tax Circle	
<input type="checkbox"/>	i. Relevant knowledge and experience (Refer Section 9(3-A) of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970/1980	
<input type="checkbox"/>	j. Any other information relevant to Directorship of the Bank	
<input type="checkbox"/>		
II	Relevant Relationships of director	
<input type="checkbox"/>	a. List of Relatives if any who are connected with the Bank (Refer Section 6 and Schedule 1A of the Companies Act, 1956)	
<input type="checkbox"/>	b. List of entities if any in which he/she is considered as being interested (Refer Section 299(3)(a) and Section 300 of the Companies Act, 1956)	
<input type="checkbox"/>	c. List of entities in which he/she is considered as holding substantial interest within the meaning of Section 5(ne) of the Banking Regulation Act, 1949 proposed and existing	
<input type="checkbox"/>	d. Name of Bank in which he/she is or has been a member of the board (giving details of period during which such office was held)	
<input type="checkbox"/>	e. Fund and non-fund facilities, if any, presently availed of by him/her and/or by entities listed in II (b) and (c) above from the bank	
<input type="checkbox"/>	f. Cases, if any, where the director or entities listed in II (b) and (c) above are in default or have been in default in the past in respect of credit facilities obtained from the bank or any other bank.	
III	Records of professional achievements	
<input type="checkbox"/>	a. Professional achievements relevant	
<input type="checkbox"/>		

IV.	Proceedings, if any, against the director	
	a. If the director is a member of a professional association/body, details of disciplinary action, if any, pending or commenced or resulting in conviction in the past against him/her or whether he/she has been banned from entry of at any profession/ occupation at any time.	
	b. Details of prosecution, if any, pending or commenced or resulting in conviction in the past against the director and/or against any of the entities listed in II (b) and (c) above for violation of economic laws and regulations	
	c. Details of criminal prosecution, if any, pending or commenced or resulting in conviction in the past against the director	
	d. Whether the director attracts any of the disqualifications envisaged under Section 274 of the Company's Act 1956?	
	e. Has the director or any of the entities at II (b) and (c) above been subject to any investigation at the instance of Government department or agency?	
	f. Has the director at any time been found guilty of violation of rules/regulations/ legislative requirements by customs/ excise /income tax/foreign exchange /other revenue authorities, if so give particulars	
	g. Whether the director at any time come to the adverse notice of a regulator such as SEBI, IRDA, DCA.	
V.	Any other explanation / information in regard to items I to III and other information considered relevant for judging fit and proper	
	Undertaking	
	I confirm that the above information is to the best of my knowledge and belief true and complete. I undertake to keep the bank fully informed, as soon as possible, of all events which take place subsequent to my appointment which are relevant to the information provided above.	
	I also undertake to execute the deed of covenant required to be executed by all directors of the bank.	
	Place :	Signature of director
	Date :	
VI.	Remarks of Nomination Committee of the Bank	
	Place :	Signature
	Date :	